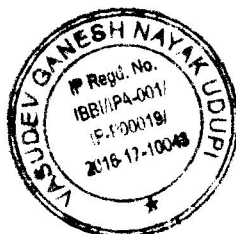


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
A B INFRABUILD LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	A B INFRABUILD LIMITED
2.	Date of incorporation of corporate debtor	16/03/2011
3.	Authority under which corporate debtor is incorporated/ registered	RoC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L45202MH2011PLC214834
5.	Address of the registered office and principal office (if any) of corporate debtor	104, Shubhagan CHS Ltd, Jawahar Nagar, Near Railway Crossing, Goregaon (W), Mumbai 400 062.
6.	Insolvency commencement date in respect of corporate debtor	26/08/2021 (communication about appointment received on 20/09/2021)
7.	Estimated date of closure of insolvency resolution process	22/02/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	VASUDEV GANESH NAYAK UDUPI IBBI/IPA-001/IP-P00019/2016-17/10043
9.	Address and e-mail of the interim resolution professional, as registered with the Board	303/305, Rajamata CHS Ltd, Near RTO, Four Bungalows, Andheri – West, Mumbai – 400053 uvnayak2004@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	303/305, Rajamata CHS Ltd, Near RTO, Four Bungalows, Andheri – West, Mumbai – 400053 irp.abinfra@gmail.com
11.	Last date for submission of claims	03/10/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es) – NA.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/downloadform.html Not applicable

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the A B INFRABUILD LIMITED on 26/08/2021.



The creditors of A B INFRABUILD LIMITED, are hereby called upon to submit their claims with proof on or before 03/10/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by **electronic means** only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Note-1

Form B: for claims by Operational Creditors (except Workmen and employees)

Form C: for Claims by Financial Creditors

Form CA: for Claims by Financial Creditors in a Class

Form D: for Claims by a workmen and employee

Form E: for Claims by Authorized Representative of Workmen and Employees

Form F: for Claims by creditors other than financial creditors and operational creditors

Submission of false or misleading proofs of claim shall attract penalties.

Kindly mention contact details in the claim form so that any query regarding claim can be resolved immediately.



Date: 21/09/2021

Place: Mumbai

CA Vasudev Ganesh Nayak Udupi
Interim Resolution Professional of -
A B INFRABUILD LIMITED
IBBI/PA-001/IP-P00019/2016-17/10043